

Sixteenth Lok Sabha

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Title: Amendments made by Rajya Sabha to the Personal Laws (Amendment) Bill, 2019 (Motion adopted).

विधि और न्याय मंत्री तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): अध्यक्ष महोदया, यह बहुत छोटी-सी बात है। रिपब्लिक के 69 वर्ष को 70 वर्ष करना है। मैं उसके लिए बिल मूव करता हूं।

Madam, I beg to move:

“That the following amendment made by Rajya Sabha in the Bill* further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration:-

1. That at page 1, line 1, for the word “Sixty-ninth”, the word “Seventieth” be substituted.”

HON. SPEAKER: The question is:

“That the following amendment made by Rajya Sabha in the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration:-

1. That at page 1, line 1, for the word “Sixty-ninth”, the word “Seventieth” be substituted.”

The motion was adopted.

HON. SPEAKER: We shall now take up amendment made by Rajya Sabha. I shall now put amendment No. 1 made by Rajya Sabha to the vote of the House.

The question is:

1. That at page 1, line 1, for the word “Sixty-ninth”, the word “Seventieth” be substituted.”

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendment made by Rajya Sabha in the Personal Laws (Amendment) Bill, 2019, as passed by Lok Sabha, be agreed to.

SHRI RAVI SHANKAR PRASAD: Madam, I beg to move:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.